

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 2111-JK (LD ) of 2022**  
**DATED:- 22 - 04 - 2022**

Sanction is hereby accorded to the appointment of Officer's of Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**

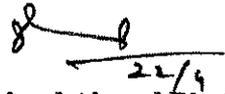
Secretary to Government

Dated:- 22 - 04 - 2022

No:- LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Principal Secretary to Government, Home Department
6. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
22/4

**(Khursheed Ahmad Bhat)**

Additional Secretary to Government

**Annexure to the Government Order No.2111-JK(LD) of 2022 dated 22.04.2022**

<b>S No.</b>	<b>Title of the case</b>	<b>OIC</b>
1	OWP No. 262/2018 titled Narbeer Singh and Ors Vs .K Goyal and Ors	<b>Shri. Parveen Kumar, Additional Secretary to Government, Home Department</b>
2	OWP NO. 526/2008 titled Satya Devi Vs State of J&K and ORs	

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22/4